

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 105
(IB)-933(PB)/2019

IN THE MATTER OF:

Edelweiss Asset Reconstruction Company Ltd. ... Applicant/Petitioner
Vs

CLC Industries Ltd. ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 CIRP

Order delivered on 08.11.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH KUMAR SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the Applicant : Mr. Ajay Kumar Jain, Mr. Sourit Arora, Advs.
For the Respondent : Appearance not marked

ORDER

New IA-6021/2023

Notice of the application be issued to the Respondent(s)/non-applicant(s), returnable **on 06.12.2023**.

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH KUMAR SRIVASTAVA)
MEMBER (TECHNICAL)